

ITEM NO.3

COURT NO.17

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (CRL.) NO(S). 2861/2024

(Arising out of impugned final judgment and order dated 22-01-2024 in MCRC No. 189/2024 passed by the High Court Of Chhatisgarh At Bilaspur)

SANTOSHI BAI

Petitioner(s)

VERSUS

THE STATE OF CHHATTISGARH

Respondent(s)

(FOR ADMISSION and IA No.50333/2024-EXEMPTION FROM FILING O.T.)

Date : 29-02-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Manish Kumar Gupta, AOR
Mrs. Sangita Gupta, Adv.
Mr. Sharad Prakash Pandey, Adv.
Mr. Shailendra Kumar Mishra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice returnable in three weeks.

Learned counsel for the petitioner is permitted to serve notice on the learned standing counsel for the State of Chhattisgarh.

(KAVITA PAHUJA)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)